

(2022) 03 SEBI CK 0080

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 59 Of 2020, 473 Of 2021

Pia Johnson & Anr

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 03-03-2022

Acts Referred:

Citation : (2022) 03 SEBI CK 0080

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Paras Parekh, Samyak Pati, Shyam Mehta, Abhiraj Arora, Harshvardhan Nankani, Shourya Tanay, Anshu Mehta, Misbah Dada

Judgement

1. We have heard the learned senior counsel/ learned counsel for the parties. Order reserved. Written submissions, if any, may be filed within a week by the parties.

2. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.